



2026:AHC:19390

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1019 of 2026

Vishnu Datt

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dharmendra Kumar Tripathi, Manoranjan Shukla
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri D.K. Tripathi, learned counsel for the writ petitioner and Sri Rahul Malviya, learned Standing Counsel for the State.
2. The case of the writ petitioner is that he was engaged as a Seasonal Collection Peon on 17.05.1994 in the seniority list his name found place at serial no. 32. According to writ petitioner, he is entitled to be for absorption as Collection Peon and the writ petitioner also possesses EWS Certificate, and he is to be considered in EWS quota.
3. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by third respondent, Ziladhikari/Collector, Firozabad, District Firozabad.
4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, Ziladhikari/Collector, Firozabad, District Firozabad by **12.02.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of two three bearing in mind the eligibility, suitability and other competing claim, if any.

January 28, 2026
Rajesh

(Vikas Budhwar, J.)